

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 20135/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3404/2012 passed by the High Court of Judicature at Allahabad)

LAXMI NARAIN PANDEY & ANR.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS
IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 30-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Ms. Kiran Pandey, Adv.
Mr. A. Baskar, Adv.
Mr. A. Bhasme, Adv.

For Respondent(s)

UPON hearing the counsel, the Court made the following
O R D E R

In view of the letter circulated by the learned counsel for the petitioner seeking adjournment, re-list after two weeks along with SLP (Cr1.) D. No. 26918 of 2022.

(BABITA PANDEY)
COURT MASTER (SH)

(R.S. NARAYANAN)
COURT MASTER (NSH)